

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No.307/TT/2013

Date: 19.2.2015

To  
The Deputy General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Transmission Tariff for **Asset-I** 765/400 kV 3\*500MVA ICT-2 at Raigarh PS (Near Tamnar) alongwith with associated bays, **Asset-II** 765/400 kV 3\*500 MVA ICT-3 at Raigarh PS (Near Tamnar) alongwith with associated bays and **Asset-III** 765 kV S/C Champa Pooling Station -Dharamjaygarh S/s T/L & Bays at Dharmjaygarh S/s only under Establishment of Pooling station at Champa & Raigarh (near Tamnar) for IPP Generation Projects in Chhatisgarh (Set B/WR1-IPPB) in Western Region for tariff block 2009-14

Sir,

Please refer to your above mentioned petition and furnish the following information (with respect to Assets-I & II) on affidavit, with advance copy to the respondents/ beneficiaries, latest by 2.3.2015:

- a) Detailed justification along with the computation (soft copy in excel format) of the IDC and IEDC capitalized for Asset-I and Asset-II along with the SBI agreement, IFC loan agreement and interest payment schedule indicating whether quarterly/half yearly/annually;
- b) Reasons for de-capitalization in respect of building and civil works in case of Asset-I&II as per Regulation 9 of 2009Tariff Regulations.
- c) Whether entire liability pertaining to initial spares has been discharged as on COD?
- d) Whether transmission tariff for Asset-III, i.e. 765 kV S/C Champa Pooling Station-Dharamjaygarh S/s T/L & Bays at Dharamjaygarh S/s has been claimed in any other petition as per 2014 Tariff Regulations? If so, details of the petition. If not, a separate tariff petition claiming tariff for Asset-III under 2014 Tariff Regulations may kindly be filed.

Yours faithfully,

Sd/  
(P.K Sinha)  
Assistant Chief (Legal)